

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

C.P. No. 143(ND)/2013

IN THE MATTER OF:

Rockman Advertising and Marketing India Pvt. Ltd. .... APPLICANT / PETITIONER

v.

M/s. Sharp Eye Advertising Pvt. Ltd. .... RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 06.07.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT

S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Monish Panda, Advocate  
For the Respondent(s):- Mr. Sahil Gupta, Adv. for Corporate debtor.  
Mr. Ravi Prakash, Advocate for R-2 to 6

ORDER

Learned counsel for the petitioner requests for further time to comply with the order dated 31.05.2018 by filing the counter affidavit. Let the counter affidavit be now filed within four weeks with a copy in advance to the counsel opposite.

List for further consideration on 14<sup>th</sup> August, 2018.

Sdl—

(M.M. KUMAR)  
PRESIDENT

Sdl—

(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)

06.07.2018  
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